

### **Demand of old records by Service Tax Divisions in Delhi**

\*399. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that various Divisions of Commissioner of Service Tax in Delhi have issued letters to service-tax payers demanding to submit total gross amount received and total service-tax paid etc., for the last four years;
- (b) if so, the reasons for seeking such information when tax payers are filing their returns;
- (c) whether seeking such details is harassment to service-tax payers;
- (d) the reasons that officers of service-tax department do not maintain their own records regularly; and
- (e) the steps being taken to stop such harassment by withdrawing letters seeking detailed information for the last 4-5 years?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) Yes, Sir, it is a fact in some cases service-tax payers are asked by this Commissionerate to submit various information/documents including total gross amount received and total service-tax paid by them for the last five years.

(b) Since the ST-3 returns filed by the assesses contain limited information therefore, the above details are asked alongwith other details and documents viz., financial statements, balance sheets, trial balance, profit and loss accounts, income tax details and other statutory records maintained by the assessee for the purpose of carrying out audit/investigation to check proper payment of service-tax.

(c) No, Sir, such information is being sought from service-tax payers to safeguard the Government revenue.

(d) The records are maintained by the department. However details are sought in cases where the information required is beyond the scope of records maintained by the department.

(e) In view of (b) and (c) above, there is no proposal to withdraw such letters.

### **Allocation of gas forum KG-D6 Basin**

\*400. SHRI KANJIBHAI PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that based on recommendation from Group of Ministers, priority list has been finalized for allocation of KG D-6 gas for various sectors;
- (b) whether Small and Medium Enterprises (SMEs) have been included in the priority list;